

regard to the Supervisor, Arabic Unit of External Services Division. These were examined and were found to be not factually borne out.

(b) and (c) The selection of the Supervisor was made as per the prescribed procedure and rules. The person selected was holding a quasi-permanent post in the Ministry of External Affairs. Therefore, as per procedure, the External Affairs Ministry has enquired whether he wants permanent absorption in All India Radio or would get back to his cadre after a period. Now that he has been selected after following the prescribed procedure, the rules provide for his absorption in All India Radio if he indicates his option therefor. This has been asked for from him.

#### Working of Telephones in Delhi During Monsoons

2243. SHRI M. RAMGOPAL REDDY :

SHRI RAM VILAS PASWAN :

SHRI DIGAMBER SINGH :

SHRI NAWAL KISHORE SHARMA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that during the monsoons most of the telephones go out of order in Delhi ;

(b) whether it is also a fact that these telephones are not put to working order at least for a week ; and

(c) if so, the measures taken by Government to keep these telephones in order and details thereof ?

THE DEPUTY MINISTER OF THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) It is not a fact that during monsoons most of the telephones go out of order in Delhi. Only some telephones which are involved in cable break-downs go out of order.

(b) No, Sir. Most of the interruptions due to cable break-downs are cleared progressively within a week.

(c) Following important measures short and long term, for averting cable breakdowns, are being taken :—

- (i) pressurisation of main cables.
- (ii) laying of new cables duly pressurised.
- (iii) providing protection to the underground cables by way of half ducts wherever the depth of cable warrants this.
- (iv) laying of new junction and primary cables in ducts.
- (v) flooding of cable trenches before they are closed. This is to detect faults in the cables well in advance of monsoon.
- (vi) use of jelly filled cables in distribution cable network.

#### Manufacture of Insecticides

2244. SHRI RAM PRASAD AHIRWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state the names of registered insecticides which are manufactured in India presently, also specifying the names of formulations, brands or trade names of marks under which each such insecticide is sold in India ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R.C. RATH) : A statement showing the names of insecticides, pesticides, weedicides, etc registered under the Insecticides Act, which are manufactured in India at present, is attached.

Broadly, formulations made in India are of two types—dry/solid formulations and liquid formulations. Dry/solid formulations are in the form of dusting powders, water dispersa-

ble powders, granules, pellets, etc. Liquid formulations are emulsifiable concentrates. The information regarding brands or trade names or marks under which each such insecticide is sold in India is not readily available.

#### Statement

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|---|----------------------------------|
| 1. B.H.C.                                 | 24. Maneb                        |
| 2. D.D.T.                                 | 25. Zineb                        |
| 3. Malathion                              | 26. Nickle Chloride              |
| 4. Dimethoate                             | 27. Organomercurials             |
| 5. Methyl Parathion                       | 28. Carbandazin                  |
| 6. Metasystox                             | 29. 2,4-D                        |
| 7. Fenitrothion                           | 30. Isoproturon                  |
| 8. Carbaryl                               | 31. Paraquat                     |
| 9. Endosulfan                             | 32. Basalin                      |
| 10. Phosphamidon                          | 33. Dalapon                      |
| 11. D.D.V.P.                              | 34. Diuron                       |
| 12. Monocrotophos                         | 35. Cycocel                      |
| 13. Fenthion                              | 36. Alpha Napthalene Acetic Acid |
| 14. Ouinalphos                            | 37. Ratafin                      |
| 15. Ethion                                | 38. Zinc Phosphide               |
| 16. Lindane                               | 39. Aluminium Phosphide          |
| 17. Phorate                               | 40. Methyl Bromide               |
| 18. Fenvalerate                           | 41. Ethylene Dibromide           |
| 19. Phosalone                             | 42. Diazinon                     |
| 20. Dicofol                               | 43. Nicotine Sulphate            |
| 21. Copper Oxy chloride                   | 44. Aerofungin                   |
| 22. Thiram/<br>Ziram/<br>Vapam/<br>Ferber | 45. Streptocycline               |
| 23. Zinc Dimethyl Dithio Carbamate        | 46. Calaxin                      |

47. Copper Sulfate

48. Abate

#### Exploitation of Asiad Construction Workers

2245. SHRI SURAJ BHAN : Will the MINISTER OF LABOUR AND REHABILITATION be pleased to state :

(a) whether the Supreme Court had in 1982 ordered inquiries into allegations made by People's Union for Democratic Rights in regards to exploitation of labourers engaged in Asiad 1982 project;

(b) whether three ombudsmen were appointed for this purpose; and

(c) the nature and details of their findings?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :  
(a) and (b) Yes, Sir.

(c) As per Supreme Court's interim Order dated 11.5.1982, the three Ombudsmen had submitted weekly inspection reports directly to the Supreme Court. Supreme Court of India had sent only five inspections reports to this Ministry. No part of the report related to the Central sphere.

The Report of the Ombudsmen was submitted to the Supreme Court of India and, therefore, the details of their findings can be furnished only by the Registrar Judicial, Supreme Court of India, New Delhi.

Committee to Advise Government on Fixation of Minimum Wages For Employment in Loading and Unloading in Railways, Goods Sheds, Docks and Ports and Ash Pit Cleaning on Railways

2246. SHRI G. Y. KRISHNAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :